IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(*through* Hybrid Mode)
COURT-I

Item No. 126

IA Nos. 2395/2023, 74/2024, 558/2024
In
CP(IB) No. 225/Chd/J&K/2022
(Admitted)

IN THE MATTER OF:

Konkan Agro Marine Industries Pvt Ltd …Petitioner/ Operational Creditor

Vs.

Jammu and Kashmir Cements ltd. …Respondent/ Corporate Debtor

Under Section: 9, 19(2), 60(5) IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 04.06.2024.

-sd-
Court Officer

May 02, 2024
SM